

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 29/(MAH)/2016



CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017

NAME OF THE PARTIES: Mr. Ramesh S. Modi  
V/s.  
M/s. Modi Landscape Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Deepak D. Deshpande	Advocate for Respondent No. 4.	 20/3/17
2.	Vivek Kantawala	Adv for Resp No's 1 to 3	

**ORDER**

**CP No.29/241-242/CLB/MB/MAH/2016**

1. The Learned Representative of the Petitioner has stated that the copy of the Interim Order of few Applications dated 15.03.2017 was served by Respondent on the Petitioner on 22.03.2017, therefore, to comply with the directions, one week's time is required.
2. From the side of the Respondents, documents viz. (1) Escrow Agreements, (2) Escrow Account Opening Forms and (3) Current Account Opening Forms yet to be furnished to the IDBI Bank is handed over in the Court to the Learned Counsel of the Petitioner for due compliance and signature with the direction to comply positively by 30<sup>th</sup> March, 2017. These documents after being duly signed, to be handed over back to the Respondents or their Legal Representative.

..2..

**C.P. No.29/241-242/CLB/MB/MAH/2016**

**-2-**

3. For Opening the Accounts the requirement of the Bank as per the KYC Norms is also to be furnished.
4. As per para 4(1) of the Order dated 15.03.2017 inadvertently, in the last line the word "Petition" is typed, the same is corrected and to be read as "Applications are". Therefore, the word "Petition" is to be replaced as "Applications are".
5. The next date of hearing is **27<sup>th</sup> April, 2017.**

Dated: **24.03.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**